## CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

## Petition No.380/MP/2023

Subject : Petition under Section 79(1)(a) & (f) of the Electricity Act, 2003

> ("Act") read with Article 11 of the Power Purchase Agreement dated 01.06.2022 ("PPA") executed between Petitioner and Solar

**Energy Corporation.** 

Petitioner : NTPC Renewable Energy Ltd. (NTPCREL)

Respondents : Solar Energy Corporation of India Limited (SECI)

Date of Hearing : **8.5.2025** 

Coram : Shri Jishnu Barua, Chairperson

Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Venkatesh, NTPCREL

> Shri Nihal Bhardwaj, Advocate, NTPCREL Shri Aashwyn Singh, Advocate, NTPCREL Shri Harsh Vardhan, Advocate, NTPCREL Ms. Mandakini Ghosh, Advocate, SECI Shri Rahul Ranjan, Advocate, SECI

## **Record of Proceedings**

At the outset, the learned counsel for the Petitioner, while pointing out a subsequent development in the matter, submitted that the power from the Petitioner's Project under the Power Purchase Agreement (PPA) dated 1.6.2022 was to be evacuated through the bays to be constructed by Rajasthan Rajya Vidyut Prasaran Nigam Limited (RRVPNL), which has also been delayed. Learned counsel further submitted that in terms of the PPA, the delay in readiness of STU sub-station at Delivery Point, including readiness of power evacuation & transmission infrastructure of STU's network will be considered as factor beyond the reasonable control of the developer/Petitioner and in such cases, the Scheduled Commissioning Date (SCD) of the Project shall be revised as the date as on 30<sup>th</sup> day subsequent to the readiness of the Delivery Point and power evacuation infrastructure. Accordingly, the Petitioner has also requested SECI for the extension of its SCD on this account. However, SECI is yet to respond to such a request.

2. In response, learned counsel for the Respondent, SECI, submitted that in response to the Petitioner's above request, SECI, by its e-mail dated 25.4.2025, has sought certain additional documents /information from the Petitioner.

- 3. In response, the learned counsel submitted that the Petitioner will provide all the documents/information as sought by SECI, and the matter may be taken up after SECI has considered the Petitioner's above request.
- Considering the submissions made by the learned counsel for the parties, the Commission adjourned the matter. The parties were also permitted to place on record the subsequent development, including the outcome of the Petitioner's request for extension of SCD on the ground of non-readiness of the requisite evacuation structure, within six weeks.
- 5. The Petition will be listed for hearing on 15.7.2025.

By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)